

plant. Government has sanctioned the installation of a 20 MW gas turbine by the Company to meet the requirements of power of the plant in part. The order for the turbine was placed by Hindustan Fertilizer Corporation Ltd., (H.F.C.) in December, 1980 and it is expected to be in operation from September, 1981.

Report of Committee on Environmental Aspect of Silent Valley Project

2069. SHRI K. A. RAJAN: Will the Minister of ENERGY be pleased to state:

(a) whether the Committee appointed to go into the environmental aspect of the Silent Valley Project in Kerala has submitted its report; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) The report has not yet been received.

(b) Does not arise.

Employment to the Departments of D.E.S.U. Employees Died/Retired on Medical Grounds

2070. SHRI HIRA LAL R. PARMAR: Will the Minister of ENERGY be pleased to state:

(a) whether sons/daughters/near relatives of the employees working in DESU are provided employment on the death/premature retirement of the employees on medical grounds;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Cabinet Secretariat Department of Personnel O.M. No. 14/10/71-Estt-(D) dated 15th January, 1972 has been implemented in DESU, if so, from which date, if not, the reasons not implementing the Government orders; and

(d) whether some class IV employees of Delhi Electricity Supply Undertaking were prematurely retired on medi-

cal grounds in April, 1980 and if so, the datewise number and names of these employees and whether their dependents have been given employment, if not, by which time their dependents would be given employment?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b), Delhi Electric Supply Undertaking provides employment to one of the dependents of the employees who die in harness. However, no employment is given at present to the son/daughter/near relation of an employees who is prematurely retired on medical grounds.

(c) The Office Memorandum in question which has been made applicable to Delhi Electric Supply Undertak from 8th February, 1980, as notified by Delhi Administration, has not yet been implemented pending amendment of the Recruitment and Promotion Regulations. The DESU is being advised to expedite the adoption of the amendment to the Regulations with a view to extending, to its employees the benefit of the Office Memorandum cited earlier.

(d) Only Shri Parkash Chander Sharma, ex-Daftry was retired prematurely on medical grounds with effect from 30th April, 1980. No employment to the dependent member of the family could be given as no provision exists at present for the same.

Increase in Price of Drugs Formulations

2071. DR. VASANT KUMAR PANDIT: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the public sector company have been seeking constant price rise in various basic raw materials essential for drug formulation;

(b) if so, how many times, was such price rise granted to Hindustan Organic Chemical and other companies by increasing 'Leader Prices';